

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 216
TO BE ANSWERED ON 03.12.2019

START-UP VILLAGE ENTREPRENEURSHIP PROGRAMME

216. SHRIMATI RITI PATHAK:
SHRI MOHANBHAI KALYANJI KUNDARIYA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to launch/introduce the Start-up Village Entrepreneurship Programme (SVEP) in the country;
- (b) if so, the details thereof along with the aims and objectives of the said Programme;
- (c) whether the Government has laid down/fixed any guidelines and time-frame for the implementation of the said Programme;
- (d) if so, the details thereof; and
- (e) the details of the funds sanctioned by the Government in this regard?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT (a) to (e) REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *216 TO BE ANSWERED ON 03.12.2019.

(a) to (e): The Ministry of Rural Development (MoRD) is implementing the Start-up Village Entrepreneurship Programme (SVEP), as a sub-scheme under the Deendayal Antyodaya Yojana– National Rural Livelihoods Mission (DAY-NRLM). The scheme was approved on 6th May, 2015.

The objective of the scheme is to help the rural poor to set-up enterprises at the village level in non-agricultural sectors. Besides providing start-up capital, a cadre of Community Resource Persons- Enterprise Promotion (CRP-EP) is set up to provide business support services to enterprises.

The Ministry has issued detailed guidelines for implementing the programme. Accordingly, States have to submit supplementary Annual Action Plans (AAPs) for identified blocks. Once approved, a Detailed Project Report (DPR) is prepared for the block which provides, among other things, the details regarding the potential number of enterprises to be formed over the 4- year project period.

As on 31st October, 2019, AAPs have been approved for 153 blocks across 23 States. DPRs have been approved in 120 blocks in 21 States. As per the approved DPRs, 1.93 lakh enterprises are targeted for formation over a 4-year period. As on 31st October, 2019, a total of 69,991 enterprises has been set up.

The details of funds sanctioned to the States are given in **ANNEXURE- I**.

ANNEXURE-I REFERRED TO IN REPLY OF LOK SABHA STARRED QUESTION NO. *216 TO BE ANSWERED ON 03.12.2019 REGARDING START-UP VILLAGE ENTREPRENEURSHIP PROGRAMME.

Central Share sanctioned to States (Rs in Lakhs)

S.No	State	Funds sanctioned	Central share
1	ANDHRA PRADESH	4475.30	2685.18
2	ASSAM	1421.57	1279.41
3	BIHAR	6404.21	3842.53
4	CHHATTISGARH	3566.17	2139.70
5	GUJARAT	1617.20	970.32
6	HARYANA	2907.90	1744.74
7	JAMMU & KASHMIR	931.09	837.98
8	JHARKHAND	6653.13	3991.88
9	KERALA	7582.08	4549.25
10	MADHYA PRADESH	5358.58	3215.15
11	MAHARASHTRA	1225.00	735.00
12	MANIPUR	30.00	27.00
13	MEGHALAYA	444.34	399.91
14	MIZORAM	60.00	54.00
15	NAGALAND	1112.37	1001.13
16	ODISHA	4115.51	2469.31
17	PUNJAB	513.04	307.82
18	RAJASTHAN	2620.50	1572.30
19	TAMIL NADU	1018.40	611.04
20	TELANGANA	2757.51	1654.51
21	UTTAR PRADESH	3590.26	2154.16
22	UTTARAKHAND	921.10	828.99
23	WEST BENGAL	3435.73	2061.44
	Total	62760.99	39132.74

*Up to 31st October, 2019
